



Central Administrative Tribunal Principal Bench

OA No. 932/2016

New Delhi this the 20th day of November, 2019

**Hon'ble Mrs. Vijay Lakshmi, Member (J)
Hon'ble Mr. Pradeep Kumar, Member (A)**

(By Advocate : None)

Versus

1. The Chief Secretary of NCT,
Government of N.C.T. of Delhi
Delhi Government Secretariat,
I.P. Estate, I.T.O. New Delhi.
2. The Director of Education,
Government of N.C.T. of Delhi
Old Secretariat, Civil Lines,
Delhi.
3. The Deputy Director of Education
Government of N.C.T. of Delhi
North West A, BL Block,
Shalimar Bagh, Delhi. ...Respondents

(By advocate : Sh. Rohit Bhagat for Sh. Sourabh Chadda)



O R D E R (Oral)

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

No one is present on behalf of the applicant even in the revised call. On previous date too, the applicant was absent. However, he was given a last chance, in the interest of justice. Today, Sh. Rohit Bhagat appeared as proxy counsel for Sh. Sourabh Chadda, learned counsel on behalf of respondents. He submitted that this matter has now become infructuous as the applicant has crossed the age of superannuation (62 years) in July, 2017, therefore, if may be dismissed as infructuous.

2. The memo of parties shows that the applicant was of 60 years of age at the time of filing the OA and was seeking reengagement for further two years i.e. up to the age of 62 years. It appears that perhaps for this reason, the applicant is not appearing before this Court.

3. The OA is accordingly dismissed in default of the applicant as well as its being infructuous.

4. There shall be no order as to costs.

**(Pradeep Kumar)
Member (A)**

**(Justice Vijay Lakshmi)
Member (J)**